

Sharing of Krishna Waters

221. SHRI SADASHIVRAO DADOBA MANDLIK : Will the PRIME MINISTER be pleased to state:

(a) whether Union Minister of Urban Development had any discussion with the Chief Minister of Andhra Pradesh regarding sharing of Krishna Water;

(b) if so, the details alongwith outcome thereof;

(c) whether the Government of Maharashtra is demanding to increase its share of water to meet the requirement of the State; and

(d) if so, the decision taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) to (d) The Chief Minister of Andhra Pradesh, has not met the present Union Minister of Urban Development regarding sharing of Krishna Water. However, the State of Andhra Pradesh has filed a petition in the Hon'ble Supreme Court of India under Article 131 of the Constitution against the Government of Karnataka, Maharashtra and Union Government of India in the matter of violation of Krishna Water Dispute Tribunal Award by the States of Karnataka and Maharashtra. Similarly, the Government of Karnataka has also filed a suit in the Hon'ble Supreme Court against the Government of Andhra Pradesh, Maharashtra and Union Government of India regarding true interpretation, scope and extent of decision of the KWDT Award. The matter is thus at present subjudice in the Hon'ble Supreme Court.

Services by Commonwealth Agricultural Bureau

2128. SHRI C.D. GAMIT : Will the PRIME MINISTER be pleased to state:

(a) whether the Government have been paying money to a British Institute previously called Imperial Agricultural Bureau now names the Commonwealth Agricultural Bureau International for services rendered;

(b) if so, the details thereof alongwith the amount being paid annually; and

(c) the details of services rendered by the said organisation and the manner in which those services are utilised by our country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) Yes, Sir.

(b) During 1998-99, £ 11,920 (Eleven thousand nine hundred twenty pounds only) equivalent to Indian Rupees 8,01,701/- has been paid as annual membership contribution.

(c) India is one of the major users of Commonwealth Agricultural Bureau International Services which consist of :—

(i) scientific information on agriculture and related subjects,

(ii) identification services for harmful and beneficial arthropods, plant-parasitic nematodes, fungi and bacteria, and helminths, and

(iii) biological control of insects and weeds.

The CABI Services are being utilised for the identification in Entomology, Mycology, Nematology and Parasitology in India, control of selected targets insects and other pests with emphasis on biological control procedures. India also receive services in form of CABI Journals and Abstracts for Institutions and Libraries.

Krishnarajasagar Dam

2129. SHRI MULLAPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state:

(a) whether a huge pit has been noticed near the Krishnarajasagar Dam in Karnataka;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether any study has been conducted by the Government in this regard;

(d) if so, the details thereof alongwith the outcome thereof; and

(e) the steps taken by the Government to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) No such matter has been reported to the Centre.

(b) to (e) Do not arise.

[Translation]

Seed Growing Programme

2130. SHRI RAMA NAND SINGH : Will the PRIME MINISTER be pleased to state :

(a) the amount provided by the Union Government to the Government of Madhya Pradesh for the seed growing programme in Government agricultural farms during 1996-97;

(b) the amount of assistance proposed to be provided to the Government of Madhya Pradesh by the Union Government for the said programme during 1998-99; and